

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV, (SINGLE BENCH)

ITEM No.432
CP/39/ND/2022

IN THE MATTER OF:

Deepa Jain	...	Applicant
Versus		
Ansal Properties &Infrastructure Ltd	...	Respondent

under Section 73 (4).

Order delivered on 18.04.2024

Coram:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner :
For the Respondent : Adv. Mahima Shekhawat

ORDER

Learned Counsel for the Applicant is present through VC. CA Hari Om Maheshwari is present. Learned Counsel Applicant submitted that they have received the principle amount, however, they have not received some portion of interest. Company Secretary submitted that they have already paid the amount. Let a memo be filed to that effect.

List the matter on **09.05.2024**.

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)